

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 778/1996

New Delhi, this 26th day of February, 1998

Hon'ble Shri S.P. Biswas, Member,(A)

Shri H. L. Khanna *R/o*  
Hari Bhari Farm  
PO Sawan Public School  
Mehrauli, New Delhi

(By Advocate Shri K.N.R. Pillai) Applicant

## versus

1. Secretary  
Rail Bhavan, New Delhi
2. General Manager  
Northern Railway  
Baroda House, New Delhi

### Respondents

ORDER( $\alpha_{\text{ref}}$ )

Learned counsel for the applicant submits that the applicant has since expired, there is no legal heir to the applicant who can proceed with the case and therefore the OA may be treated as abated. Ordered accordingly. No costs.

*S. P. Biswas*  
(S. P. Biswas)  
Member (A)

/gtrv/